

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5160  
ANSWERED ON MONDAY, APRIL 3, 2023/CHAITRA 13, 1945 (SAKA)**

**CSR COMPLIANCE  
QUESTION**

**5160. SHRI THIRUNAVUKKARASAR SU:  
SHRI RAVNEET SINGH BITTU:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Corporate Social Responsibility (CSR) spending compliance has seen much improvement during the year 2022-23 and the number of companies failing to spend even a penny on charity has also decreased and some companies spent more than the prescribed amount;**
- (b) if so, the details thereof during the last three years, year-wise;**
- (c) whether the Government has introduced sweeping changes to the rule to make companies accountable and offer flexibility to spend extra and if so, the details thereof;**
- (d) whether any sops/rewards are given to the top performing corporates in CSR spending and compliance; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) & (b): The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain at [www.csr.gov.in](http://www.csr.gov.in). On the basis of annual filings made by Companies in the MCA21 registry, the CSR expenditure by various public and private sector companies during the Financial Years (FY) 2018-19, 2019-20 and 2020-21 is given below:**

<b>Particulars</b>	<b>FY2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>
<b>No. of Companies</b>	<b>25179</b>	<b>22953</b>	<b>18012</b>
<b>CSR Expenditure (In Cr.)</b>	<b>20,196.95</b>	<b>24,954.78</b>	<b>25,714.65</b>

**(Data upto 30.09.2022) [Source: National CSR Data Portal]**

**Further, the companies are required to file CSR details for financial year 2021-22 on or before 31.03.2023.**

**Contd....2/-**

**Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Companies Act, 2013 ('Act') after due examination of records and following due process of law. Now, the non-compliance of CSR provisions has been converted as a civil wrong w. e. f. 22nd January, 2021.**

**(c) : Yes Sir. The amendments in the Companies (CSR Policy) Rules, 2014 has been notified on 22<sup>nd</sup> January 2021 and 20<sup>th</sup> September, 2022. These amendments aim at strengthening the Corporate Social Responsibility (CSR) ecosystem by improving and strengthening the disclosures, simplifying the compliances, bringing in more objectivity, transparency and entrusting more responsibility on the Board of the company.**

**(d) & (e): Yes Sir. On the recommendation of High Level Committee on CSR (HLC-2015), the Ministry has instituted National CSR Awards to recognise companies for their outstanding contribution through CSR initiatives. The First National CSR Awards ceremony was held on 29<sup>th</sup> October, 2019. These awards (Winners and Honourable Mentions) are given to companies in three broad categories: Corporate Awards for Excellence in CSR, Corporate Awards in CSR in Challenging Circumstances and Corporate Awards based on contribution to National Priority Areas such as education, health, women & child development, etc.**

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